

*By E-Mail/ Speed Post/Special Messenger*  
**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC.VII-03/2020/ /A**

From :- Shri Gautam Baruah  
Registrar (Vigilance)  
Gauhati High Court  
Guwahati

To,  
The District & Sessions Judge  
Hailakandi

Dated Guwahati, the                      October, 2021

Sub:- **Permission to avail LTC.**

Ref:- Letter No. HJC.01/2021/2180 dated 22.10.2021 and letter No. HJC.01/2021/2227 dated 26.10.2021 submitted by Shri Ankur Bhuyan, Chief Judicial Magistrate, Hailakandi.

Sir,

With reference to the above, I am directed to inform you that Shri Ankur Bhuyan, Chief Judicial Magistrate, Hailakandi has been allowed to avail LTC for the current block period of 2018-2021 w.ef. 31.10.2021 to 08.11.2021, to visit Havelock, Andaman and Nicobar along with his wife Smti Papari Thakuria (Bhuyan) and son Shri Barnil Bhuyan, by the shortest possible route, as per existing Rules

Shri Bhuyan may be informed accordingly.

Yours faithfully,

**REGISTRAR (VIGILANCE)**

**Memo NO. HC.VII-03/2020/5440 - 5443 /A, dated- 30/10/21**

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Shri Ankur Bhuyan, Chief Judicial Magistrate Hailakandi for information with reference to his letter Letter No. HJC.01/2021/2180 dated 22.10.2021 and HJC.01/2021/2227 dated 26.10.2021.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action and to take necessary steps for allotment of budget for the LTC advance amount, as per Rules.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court

  
**REGISTRAR (VIGILANCE)**